

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
O.A. No. 62/2019/WZ**

IN THE MATTER OF:

PARYAVARAN BACHAV SAMITI

APPLICANT

VERSUS

UNION OF INDIA AND ORS.

RESPONDENTS

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Place: Vadodara
Date: 16.02.2021

P. Gargava
(Prasoon Gargava)
Regional Director
Scientist E, CPCB
RD, Vadodara(Gujarat)

Filed through Counsel

Regd. No. : 13
Date : 16/02/2021

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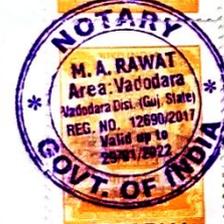
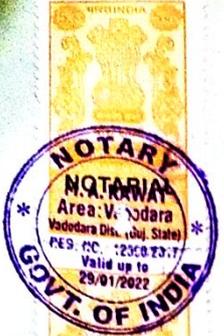
RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 04 i.e CENTRAL POLLUTION CONTROL BOARD

I, Praseon Gargava S/o Late Shri Ramesh Gargava, aged about 48 years working in the capacity of Scientist E & Regional Director, having office at Central Pollution Control Board, Parivesh Bhawan, Opp. Ward No. 10 VMC Office, Subhanpura, Vadodara-390023 (Gujarat) do hereby solemnly affirm and state as under :-

That I, in the capacity of Scientist 'E' and Regional Director, Central Pollution Control Board (hereinafter referred to as CPCB), Regional Directorate, Vadodara, and have been authorized to file the present affidavit. I am fully conversant with the facts of the case and hence, competent and authorized to reply affidavit as under:

2. That the application mainly pertains to the discrepancies in Environment Clearance (hereinafter referred to as EC) and Coastal Regulation Zone (hereinafter referred to as CRZ) clearance issued under Environment Impact Assessment Notification, 2006 and CRZ Notification, 2011 vide dated 5th March, 2019 to the Respondent Nos. 7 & 8 (M/s Simar Port, A Shapoorji Pallonji Company and M/s Hindustan Petroleum Corporation Ltd. - Shapoorji Energy Pvt. Ltd.) regarding construction of deep draft, direct breathing all weather port at



Charra in Gujarat by M/s Simar Port and development of Liquefied Natural Gas (LNG) terminal & degasification and its ancillary activities at Charra in Gujarat by M/s Hindustan Petroleum Corporation Ltd. , - Shapoorji Energy Pvt. Ltd. That this Answering Respondent has no role in issuance in CRZ & EC clearance.

3. That in view of the above facts, paragraph wise comments to the application is not provided as this Answering Respondent has no role in the issuance of CRZ & EC clearance.
4. It is respectfully prayed that this respondent shall abide by any order or directions passed by Hon'ble NGT.

P. Gargava
DEPONENT

VERIFICATION

I, Prasoan Gargava, do hereby verify that, the contents of the above affidavit are true and correct to my knowledge based on official records, no part of it is false and nothing material has been concealed there from.

Verified at Vadodara on this day of 16th February, 2021.

P. Gargava
DEPONENT

प्रसून गार्गव / PRASOON GARGAVA
क्षेत्रीय निदेशक / REGIONAL DIRECTOR
केन्द्रीय प्रदूषण नियंत्रण बोर्ड / Central Pollution Control Board
(पर्यावरण, वन एवं जल संसाधन, भारत सरकार)
(Ministry of Environment, Forest & Climate Change, Govt. of India)
क्षेत्रीय निदेशालय (पश्चिम), वडोदरा-390023.
Regional Directorate (West), Vadodara-390023.



Solemnly Affirmed / Declared
Sworn Before me by *Prasoan Gargava*
Malini 16/02/2021
MALINI AMARSINGH RAWAT
NOTARY, (Govt. of India)

My Commission Expires
on 29/01/2022
MALINI AMARSINGH RAWAT
NOTARY (Govt. of India)

